

Shri S. M. Banerjee (Kanpur): The other day when we gave notice of an adjournment motion the hon. Minister agreed to make a statement. Now that statement has been laid upon the Table, I would beg of you to fix some time for its discussion. Because, if we put any question, it is stated immediately that it is under investigation and so on. I would urge upon you to consider this because this is a serious matter agitating the minds of the public at large who have even demanded the resignation of the hon. Minister which he has not done.

Mr. Speaker: I will consider that.

12.8½ hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, as you are aware, the House disposed of the Hindu Adoption and Maintenance Bill and the Christian Marriages and Matrimonial Causes Bill in about 3½ hours yesterday against an allotment of 6½ hours approved by the House.

In the list of Business for today the Government have set down 8 hours business which would keep the House engaged for today and tomorrow in accordance with the allotment approved by the House. In case the House is able to dispose of the Business earlier, it can take up an additional item of business, namely, the discussion on the Report of the Study Team on Co-operative Training on a motion to be moved by Shri D. C. Sharma. This item would, therefore, be added as supplementary business in the list of business for tomorrow.

Shri Nambiar (Tiruchirapalli): I have to make a submission in this connection. In the Sub-Committee of the Business Advisory Committee we have chosen seven resolutions for discussion. So, unless and until we dispose of those seven motions, we cannot take another motion, which is not included in that seven. Otherwise, the recommendations of the

Business Advisory Committee and its Sub-Committee will have no value. So, according to the recommendation of the Sub-Committee of the Business Advisory Committee, those seven motions just get priority. Therefore, one of those seven may be taken up instead of the eighth one.

Shri Satya Narayan Sinha: I received the report only day before yesterday and because of the shortness of time we could not contact the Ministry concerned. I promise that all those seven motions which have been recommended by the Committee will be taken up. It is only an *ad hoc* arrangement; in case there is a collapse of business, it will be taken up.

Mr. Speaker: But the apprehension is justified because if this business which has not been recommended by the Sub-Committee that has been appointed is taken up, some of those resolutions that have been recommended by the Sub-Committee might be left out.

Shri Satya Narayan Sinha: I promise to take up all of them. On account of the shortage of time we could not contact the Ministry concerned. But this thing will come up only in case the business in the House collapses which, I hope, will not happen.

Shri Nath Pal (Rajapur): If that was his apprehension, he could certainly have picked up one of the seven recommended.

Mr. Speaker: That is what he said. He said that that recommendation was received only yesterday evening and because he had not seen it and because this had come up just now that the business might collapse, he has made *ad hoc* arrangements though he hopes that it would not collapse and there was no chance of its being taken up. As a precautionary measure he has provided for it.

श्री रामेश्वरानन्द (करनाल) : अध्यक्ष महोदय , मैं आपकी सेवा में निवेदन करना

[श्री रामेश्वरानन्द]

चाहता हूँ कि अभी मंत्री महोदय ने जो महत्वपूर्ण वक्तव्य दिया है, उस का हिन्दी अनुवाद भी होना चाहिये। यह इंग्लिस्तान नहीं है इस लिए केवल इंग्लिश वालों को सन्तुष्ट करने का यत्न नहीं किया जाना चाहिये। हम भी यहाँ बैठे हैं। यह भारत वर्ष है और इसकी भी कोई भाषा है।

अध्यक्ष महोदय : आप ने मुझ को एक के लिए लिखा था कि उसका हिन्दी तर्जुमा हो, वह मैं ने कर दिया। इस को भी देख लिया जायेगा। The Hon. Law Minister.

श्री रामेश्वरानन्द : मुझे कई उत्तर नहीं मिला।

अध्यक्ष महोदय : जो उत्तर दिया जाता है, अगर आप उस को सुनते ही नहीं तो मेरी मजबूरी है, मैं क्या करूँ ?

श्री रामेश्वरानन्द : मैं सुनता क्यों नहीं हूँ ? बैठा ही इस लिए हूँ। मेरे कान बन्द थोड़े ही हैं ?

Houses consisting of 45 members, 30 from this House, namely:—

Dr. M. S. Aney, Shri Brij Basi Lal, Shri Brij Raj Singh-Kotah, Shri Chattar Singh, Shrimati Zohraben Akbarbhai Chavda, Shri C. M. Chawdhary, Shri B. K. Dhaon, Shri N. R. Ghosh, Shri Abdul Ghani Goni, Shri Harish Chandra Heda, Shrimati Jamuna Devi, Shri Gulabrao Keshavrao Jedhe, Shri Yogendra Jha, Pandit Jwala Prasad Jyotishi, Shri Nihar Ranjan Laskar, Shri Masuriya Din, Shri David Munzani, Shri D. D. Puri, Shri A. V. Raghavan, Swami Rameshwaranand, Shri R. V. Reddiar, Shri A. T. Sarma, Shri S. M. Siddiah, Shri K. K. Singh, Shri Krishnapal Singh, Dr. L. M. Singhvi, Shri R. Umanath, Shri P. Venkatasubbaiah, Shri Asoke K. Sen and the Mover

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee . . .

Shri D. C. Sharma (Gurdaspur): Sir, will the hon. Minister kindly speak slowly? We are not following what he is saying.

Mr. Speaker: That is put down on the Order Paper. For that purpose

12.13 hrs.

SPECIFIC RELIEF BILL

Mr. Speaker: The hon. Law Minister.

The Minister of Law (Shri A. K. Sen): Sir, will you please allow the hon. Deputy Minister to move the motion?

Mr. Speaker: There is no harm in it. The hon. Deputy Minister.

The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra): Sir, I beg to move:

"That the Bill to define and amend the law relating to certain kinds of specific relief be referred to a Joint Committee of the